



2026:AHC:129699

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 21916 of 2026

Satyam Kannaujiya

.....Applicant(s)

Versus

State Of U.P. And 3 Others

.....Opposite
Party(s)

Counsel for Applicant(s) : Ananya Upadhyay, Rakesh Chandra
Upadhyay

Counsel for Opposite Party(s) : G.A.

Court No. - 69

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard Shri Rakesh Chandra Upadhyay, Learned counsel for the applicant, Learned A.G.A. for the State and perused the record.
2. The instant bail application has been filed with a prayer to release the applicant on bail in Case Crime no.91 of 2026, under Sections 137(2), 87, 64(1) BNS and Section 3/4 POCSO Act, Police Station Kotwali Katra, District Mirzapur.
3. Learned counsel for the applicant states that the applicant has been falsely implicated in the present case. The applicant never abducted the victim and has not committed rape upon her. The victim, in her statement under Section 183 BNSS, has clearly stated that she had gone with the applicant on her own sweetwill to Lucknow, and she has also denied establishing any physical relation with applicant. The applicant is in jail since 30.04.2026 having no criminal antecedents.
4. Learned AGA has opposed the prayer for bail and submitted that the victim is a minor and admittedly she had gone in the company of the applicant, which clearly makes out an offence against the applicant. Learned AGA has not disputed the explanation given by the applicant of having no criminal antecedents.
5. I have considered the submissions made by Learned counsels for the parties.

6. A perusal of the statement of the victim under Section 183 BNSS indicates that the victim had left her house in the company of the applicant on her own will. She has also denied establishing any physical relations with the applicant and has also denied marrying the applicant. She has, on the contrary, stated that her family members had lodged a false case against the applicant.

7. Taking into consideration the facts and circumstances of the case, I find it appropriate to enlarge the applicant on bail.

8. The bail application is *allowed*.

9. Let the accused-applicant, **Satyam Kannaujiya**, involved in above mentioned case crime number, be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

(i) The applicant will not tamper with the evidence.

(ii) The applicant will not indulge in any criminal activity.

(iii) The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.

(iv) The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted by the court concerned.

10. In the event of breach of any of the aforesaid conditions, the court concerned will be at liberty to proceed to cancel his bail.

11. It is made clear that the applicant shall be released on the basis of computer generated copy of this order, downloaded from the official website of High Court Allahabad and verified by the concerned counsel with the undertaking that the certified copy will be filed within 15 days.

12. It is further directed that the trial court shall send the release order to the concerned jail through Bail Order Management System (BOMS) to ensure early release of the applicant.

13. The observations made hereinabove are exclusively for deciding the instant bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

June 30, 2026

A. Pandey